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IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE  
HON'BLE SHRI JUSTICE RAVI MALIMATH,  
CHIEF JUSTICE

&  
HON'BLE SHRI JUSTICE VISHAL MISHRA

ON THE 14<sup>th</sup> OF DECEMBER, 2022

WRIT PETITION No. 1043 of 2022

**BETWEEN:-**

VIJAY SINGH S/O SUNDER LAL, OCCUPATION: SOCIAL  
WORKER, R/O VILLAGE AHIR TOLA, GRAM  
PANCHAYAT RAMPUR CHORASI, JANPAD PANCHAYAT  
SOHAWAL, DISTRICT SATNA (MADHYA PRADESH)

.....PETITIONER

*(SHRI K. K. SINGH - ADVOCATE)*

**AND**

1. THE PRINCIPAL SECRETARY, PANCHAYAT AND  
RURAL DEVELOPMENT DEPARTMENT, VALLABH  
BHAWAN, BHOPAL (MADHYA PRADESH)
2. THE COLLECTOR S A T N A DISTRICT SATNA  
(MADHYA PRADESH)
3. THE CHIEF EXECUTIVE OFFICER, ZILA  
PANCHAYAT, DISTRICT SATNA (MADHYA  
PRADESH)
4. THE CHIEF EXECUTIVE OFFICER, JANPAD  
PANCHAYAT, SOHAWAL DISTRICT SATNA  
(MADHYA PRADESH)
5. THE SUPERINTENDING ENGINEER, RURAL  
ENGINEERING SERVICES, DISTRICT SATNA  
(MADHYA PRADESH)
6. THE MANAGING DIRECTOR, M.P RURAL ROAD  
DEVELOPMENT AUTHORITY, DISTRICT SATNA  
(MADHYA PRADESH)

7. THE GENERAL MANAGER, PROJECT IMPLEMENTATION UNIT, M.P RURAL ROAD DEVELOPMENT AUTHORITY, DISTRICT SATNA (MADHYA PRADESH)
8. SECRETARY, GRAM PANCHAYAT RAMPUR CHORASI, JANPAD PANCHAYAT SOHAWAL, DISTRICT SATNA (MADHYA PRADESH)

.....RESPONDENTS

(SHRI AMIT SETH - DEPUTY ADVOCATE GENERAL FOR RESPONDENTS NO.1 TO 5)

*This petition coming on for admission this day, Hon'ble Shri Justice Vishal Mishra passed the following:*

**ORDER**

The present petition has been filed in the nature of Public Interest Litigation seeking for the following reliefs :-

*"(i) This Hon'ble Court may kindly be pleased to command the respondents to make 'Pacca Road' in place of the present Kachcha Road from village Ahir Tola to Chitrakoot Nain Road falling in Gram Panchayat, Rampur Chorasi by making asphaltization (Damarikaran) on the same.*

*(ii) Any other appropriate writ, order, or direction which this Hon'ble Court may deem fit and proper may also be passed."*

2. It is pointed out that the petitioner being a social worker and engaged in the social welfare activities. More particularly, welfare of the residents of Gram Ahir Tola which comes under the jurisdiction of Gram Panchayat Rampur, Chorasi.

3. It is pointed out that the villagers are facing several problems on account of Kaccha Road from the village Ahir Tola to Chorasi. The residents of the village have written several letters to the respondents asking for construction of Pacca Road from village Ahir Tola to Chorasi. Letters were circulated by the villagers as well as by the petitioner to various authorities/respondents for redressal of their grievances but of no consequences therefore, present petition

has been preferred.

4. *Per contra*, counsel appearing for the respondents submits that the petition is not maintainable on behest of the petitioner as he has claimed to be a public spirited person but no documents have been filed by him to show that he is a public spirited person and has carried out many public activities.

5. Merely, filing of the representation to the respondent authorities asking for construction of road is of no help to the petitioner. The petitioner showing himself to be a social worker has filed this writ petition but there is no documents filed by him to show that he has ever approached the elected representatives i.e. Member of Parliament or Member of Legislative Assembly for redressal of his grievances. The elected representatives are duty bound to redress the grievances of the citizens. They are the persons who are responsible for taking care of construction of roads etc. in the interest of public at large.

6. In absence of any representation or approaching their elected representatives i.e. Member of Parliament or Member of Legislative Assembly, the petition itself is unsustainable. The Courts cannot issue any direction for construction of roads under Article 226 of the Constitution of India. Under these circumstances, no relief can be extended to the petitioner.

7. Petition *sans* merit and is accordingly dismissed.

8. The petitioner is always at liberty to move the elected representatives by way of filing a representation or otherwise in accordance with law.

9. Pending interlocutory application stands disposed off.

**(RAVI MALIMATH)**  
**CHIEF JUSTICE**

**(VISHAL MISHRA)**  
**JUDGE**

